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Title: Regarding handing over of land owned by Department of Posts to Thrissur Municipal Corporation in Kerala.

SHRI C. N. JAYADEVAN (THRISSUR): The matter regarding the shifting of Thrissur town post office and transfer of land between the Postal department and Thrissur Corporation for the purpose of widening of Pattalam Road in the heart of Thrissur town was initiated in the year 2014. After a series of meetings between the Corporation and Chief Post Master General, Kerala Circle and a meeting with the then Union Minister of Communications an agreement was executed between Postal department and Thrissur Corporation on 19-10-2015. Finally, the Union Cabinet decided to hand over the land to the Municipal Corporation by the end of last year. But in the process of implementing the order, the Post Master General, Trivandrum has submitted a new M.O.U draft to the Corporation including a provision that prior to the construction of the new building on the land provided by the Corporation, "the First Party (Corporation) shall deposit the amount as arrived by the Department of Posts (for the proposed project in the form of a bank guarantee for Rs. 1,69,45,500/- (Rupees one crore sixty nine lakh forty five thousand and five hundred only) for one year as indemnity". As the Municipal Corporation, as per act, cannot make a bank guarantee, their humble request is that the MoU condition for bank guarantee may be waived. So, I urge upon the government to instruct the Postal Department in Kerala to waive this provision in the new MoU, so that the long pending demand of the Corporation and the people for a wide road to untie the traffic knot in the town is realized.